

ITEM NO.39

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014

(Arising out of impugned final judgment and order dated 24-02-2012 in FA No. 810/1984 passed by the High Court Of Judicature At Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI (D) & ORS. Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

WITH

SLP(C) No. 10430/2016 (XI)

Date : 30-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Aseem Mehrotra, Adv.
 Mr. Rajeev Singh, AOR

Mr. Akhilesh Kumar Pandey, AOR

For Respondent(s) Mr. Prithvi Yadav, Adv.
 Mr. Gaurav Lomes, Adv.
 Mr. Dhruv Kumar Singh, Adv.
 Ms. Asha Gopalan Nair, AOR (Not Present)

Mr. Anurag Singh, Adv.
Mr. Dhroov Kumar Singh, Adv.
Ms. Radha Rajput, Adv.
Mr. Ankur Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Hearing of the appeal(s) is expedited and be listed in the month of
March, 2025.

In the meantime, the parties are directed to maintain *status quo*, as it exists today.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER